

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO. 2678
TO BE ANSWERED ON 2nd August, 2018

CABOTAGE FOR CRUISE VESSELS

2678. SHRI SUMAN BALKA:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to waive off cabotage for foreign registered cruise vessels; and
(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a) & (b) Yes, Madam. The Ministry of Shipping has allowed Foreign flag vessels carrying passengers to call at more than one Indian port under section 407(1) of the Merchant Shipping Act, 1958 without obtaining a licence from Director General of Shipping, for a period of 10 years with effect from 6th February, 2009; which has been extended further for a period of 5 years i.e. upto 5th February, 2024.
